

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.497/2007
Monday, August 06, 2007

CORAM :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

P.Mahadevan
Technician/III/Power/Southern Railway,
Nagercoil Jn.
Residing at Door No.14 E-I,
Vellalar East Street,
Maruthy Bhavanam,
Mani Compound, Vadassery, Nagarcoil,
Kanyakumari District. Applicant

By Advocate Mr.T.C.G.Swamy

V/s.

1. Union of India
Represented by General Manager,
Southern Railway, Headquarters Office,
Park Town P.O., Chennai-3.
2. The Divisional Railway Manager
Southern Railway, Trivandrum Division
Trivandrum – 14.
3. The Senior Divisional Personnel Officer
Southern Railway, Trivandrum Division
Trivandrum – 14.
4. The Senior Divisional Electrical Engineer
Southern Railway, Trivandrum Division
Trivandrum – 14. Respondents

By Advocate Mr.P.Haridas

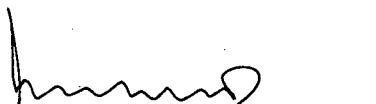
The application having been heard on 6.8.2007 the Tribunal, on the same day delivered the following:

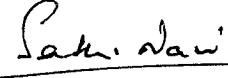
(ORDER)

Hon'ble Mrs. Sathi Nair, Vice Chairman

- 1 The applicant working as a Technician Gr.III/Power at Nagercoil Junction of Southern Railway in scale Rs.3050-4590 is aggrieved by the Office Order dated 19/7/2007 Annexure A-1 order passed by the third respondent by which he is posted to the Train Lighting side, an entire different cadre.
- 2 The applicant has not so far made any representation against the Annexure A-1 impugned order. The applicant is directed to submit a representation to the 2nd respondent within two weeks from today and the 2nd respondent shall dispose of the same within two weeks thereafter.
- 3 With the aforesaid direction, the OA is disposed of as above.

No costs.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

abp